

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

----

The Meeting No.09/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 03.08.2017 actually held on 17.08.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.08/AM-17 held on 20.07.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.09/AM-18 dated 03.08.2017 actually held on 17.08.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 9/84-ALC3/2017 MEETING DATE : 03.08.2017**

<b>Case No.:2/5/84-ALC3/2016</b>	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:071010983 7 19.05.2016	Defer Date: 31.08.2017
<b>Decision :</b> The Committee considered the case as per agenda and observed that a letter has been issued to RA, Bangalore to furnish the hard copy of the application in this case. No response received from RA, Bangalore. NC decided to await copy of the application form concerned RA. The case stands deferred for re-listing on 31.08.2017.			

<b>Case No.:26/8/84-ALC3/2016</b>	Party Name:MTV EXPORTS	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	<b>Rejected</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter dated 01.02.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:28/12/84-ALC3/2016</b>	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	<b>Rejected</b>



**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to submit CAD/CAM of the product vide letter dated 07.03.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC.  
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:29/12/84-ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:9/84-ALC3/2017 03.08.2017	Status
HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Rejected

- 4 **Decision :** Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to furnish CAD of all items with specific style numbers alongwith measurement chart. the product vide letter dated 07.03.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC.  
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84-ALC3/2017 03.08.2017	Status: Deferred
HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 31.08.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.

Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	Status: Deferred
HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 31.08.2017

- 6 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 furnish the justification for requirement of higher wastage, however, no reply received. NC decided to give personal hearing to firm and ask the representative of the firm to appear before the Committee on 31.08.2017. The case stands deferred for re-listing on 31.08.2017.

Case No.:6/18/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:9/84-ALC3/2017 03.08.2017	Status: Deferred
HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date: 31.08.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await









comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.

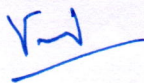
8	<b>Case No.:</b> 62/20/84- ALC3/2016	<b>Party Name:</b> CONNOISSEUR FASHIONS	<b>Meet No/Date:</b> 9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

9	<b>Case No.:</b> 22/20/84- ALC3/2016	<b>Party Name:</b> PINNACLE CLOTHING CO.,	<b>Meet No/Date:</b> 9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 furnish the justification for requirement of higher wastage, however, no reply received further the cae had been referred to TC, Mumbai for comments. NC decided to await reply of the firm and comments of TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

10	<b>Case No.:</b> 36/20/84- ALC3/2016	<b>Party Name:</b> ARVIND LIMITED	<b>Meet No/Date:</b> 9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

11	<b>Case No.:</b> 21/20/84- ALC3/2016	<b>Party Name:</b> JIVA DESIGNS (P) LTD.,	<b>Meet No/Date:</b> 9/84- ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.				

12	<b>Case No.:</b> 23/22/84- ALC3/2016	<b>Party Name:</b> FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	<b>Meet No/Date:</b> 9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
----	---	--	---	-----------------------------------









HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.			

<b>Case No.:29/22/84- ALC3/2016</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status: Deferred</b>
HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.			

<b>Case No.:51/20/84- ALC3/2016</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status: Deferred</b>
HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.			

<b>Case No.:54/20/84- ALC3/2016</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status: Deferred</b>
HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.			

<b>Case No.:22/22/84- ALC3/2016</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status: Deferred</b>
HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.			



17	<b>Case No.:</b> 61/20/84-ALC3/2016	Party Name:LINK UP TEXTILES LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms allowing the wastage in respect of the above Advance Authorisation issued in this case as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

18	<b>Case No.:</b> 20/1/84-ALC3/2017	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00537/AM17/	RLA File :05/28/095/00046/AM17/	Lic.No/Date:0510400565 01.12.2016	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

19	<b>Case No.:</b> 59/20/84-ALC3/2016	Party Name:EXEL SOURCING COMPANY,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.				

20	<b>Case No.:</b> 58/20/84-ALC3/2016	Party Name:JAI COTTON	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b>
	HQ File :01/84/050/00401/AM17/	RLA File :32/24/040/00030/AM17/	Lic.No/Date:3210078047 07.12.2016	<b>Rejected</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that no reply received from the firm relating to deficiency letter dated 02.02.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.				

21	<b>Case No.:</b> 18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 31.08.2017



**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.

22	<b>Case No.:</b> 15/22/84-ALC3/2016	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 31.08.2017

**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that no reply received from the firm relating to deficiency letter dated 02.02.2017. Accordingly, Committee decided to reject the case. However, while the minutes re being prepared, the reply of the firm has been received on 22.08.2017. Therefore, the case may not be rejected and may be deferred for re-listing on 31.08.2017.

23	<b>Case No.:</b> 26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 31.08.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.

24	<b>Case No.:</b> 28/22/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b>
	HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	<b>Rejected</b>

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.04.2017 furnish CAD/CAM and measurement chart in this case Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

25	<b>Case No.:</b> 10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 31.08.2017

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.



26	<b>Case No.:12/1/84-ALC3/2017</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00529/AM17/	RLA File :05/24/040/00530/AM17/	Lic.No/Date:0510401345 19.01.2017	<b>Rejected</b>
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked attend hearing on 06.07.2017. However, no one attended the hearing. Accordingly, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	<b>Case No.:16/1/84-ALC3/2017</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00533/AM17/	RLA File :05/24/040/00529/AM17/	Lic.No/Date:0510401344 19.01.2017	<b>Rejected</b>
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the firm was asked attend hearing on 06.07.2017. However, no one attended the hearing. Accordingly, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.				

28	<b>Case No.:15/1/84-ALC3/2017</b>	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

29	<b>Case No.:2/3/84-ALC3/2017</b>	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.08.2017.				

30	<b>Case No.:7/3/84-ALC3/2017</b>	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and				

VH

AS

h



noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.

31	<b>Case No.:19/3/84-ALC3/2017</b>	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00024/AM18/	RLA File :03/95/040/00863/AM17/	Lic.No/Date:0310811065 09.02.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

32	<b>Case No.:1/9/84-ALC3/2017</b>	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00103/AM18/	RLA File :07/24/040/00369/AM17/	Lic.No/Date:0710111120 13.02.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Bangalore. NC decided to ask RA, Bangalore to provide three set of document for examination of the case. The case stands deferred for re-listing on 31.08.2017.				


33	<b>Case No.:8/1/84-ALC3/2017</b>	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status:</b>
	HQ File :01/84/050/00525/AM17/	RLA File :05/23/040/00541/AM17/	Lic.No/Date:0510401661 15.02.2017	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and sample of the export product. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

34	<b>Case No.:17/3/84-ALC3/2017</b>	Party Name:VRIJESH CORPORATION	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00022/AM18/	RLA File :03/95/040/00927/AM17/	Lic.No/Date:0310811442 27.02.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				

35	<b>Case No.:21/1/84-ALC3/2017</b>	Party Name:AVATAAR HOME FASHION PRIVATE	Meet No/Date:9/84- ALC3/2017	<b>Status</b>
----	-----------------------------------	--	---------------------------------	---------------









	LIMITED	03.08.2017	
HQ File :01/84/050/00001/AM18/	RLA File :32/24/040/00040/AM17/	Lic.No/Date:3210078125 15.03.2017	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and sample of the export product. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.			

	<b>Case No.:8/3/84-ALC3/2017</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status: Deferred</b>
36	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.08.2017.				

	<b>Case No.:6/3/84-ALC3/2017</b>	Party Name:GRAFFITI EXPORTS	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status</b>
37	HQ File :01/84/050/00011/AM18/	RLA File :05/23/040/00620/AM17/	Lic.No/Date:0510402103 30.03.2017	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and sample of the export product. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for as per CAD/CAM. RA concern may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:20/3/84-ALC3/2017</b>	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status</b>
38	HQ File :01/84/050/00025/AM18/	RLA File :30/24/040/00045/AM17/	Lic.No/Date:3010104011 05.04.2017	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and sample of the export product. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:14/3/84-ALC3/2017</b>	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	Meet No/Date:9/84- ALC3/2017 03.08.2017	<b>Status: Deferred</b>
39	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 31.08.2017.				



40	<b>Case No.:</b> 25/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda and noted that the hard copy of the application not received from CLA, Delhi. NC decided to ask CLA, Delhi to provide three set of document for examination of the case. The case stands deferred for re-listing on 31.08.2017.				

41	<b>Case No.:</b> 9/3/84-ALC3/2017	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00014/AM18/	RLA File :05/24/040/00021/AM18/	Lic.No/Date:0510402241 18.04.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to allow the personal hearing to firm and directed to ask the representative of firm to bring the sample and sketch chart of the export product on 31.08.2017. The case stands deferred for re-listing on 31.08.2017.				

42	<b>Case No.:</b> 10/3/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00015/AM18/	RLA File :05/24/040/00015/AM18/	Lic.No/Date:0510402240 18.04.2017	<b>Approved</b>
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and sample of the export product. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

43	<b>Case No.:</b> 13/3/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD of the export product for examination of the case. The case stands deferred for re-listing on 31.08.2017.				

44	<b>Case No.:</b> 21/3/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b>
	HQ File :01/84/050/00026/AM18/	RLA File :05/24/095/00008/AM18/	Lic.No/Date:0510402457 04.05.2017	<b>Withdrawn</b>
<b>Decision :</b> Committee considered the case as per agenda and noted that above case has been approved in Meeting No. 2/AM-18 dated 27.04.2017, hence decided to withdraw the case from agenda.				



45	<b>Case No.:</b> 22/3/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00027/AM18/	RLA File :05/24/095/00007/AM18/	Lic.No/Date:0510402463 05.05.2017	<b>Withdrawn</b>
<b>Decision :</b> Committee considered the case as per agenda and noted that above case has been approved in Meeting No. 2/AM-18 dated 27.04.2017, hence decided to withdraw the case from agenda.				

46	<b>Case No.:</b> 4/7/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00066/AM18/	RLA File :03/94/040/00133/AM18/	Lic.No/Date:0310813317 17.05.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.08.2017.				

47	<b>Case No.:</b> 2/7/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00064/AM18/	RLA File :03/94/040/00151/AM18/	Lic.No/Date:0310813500 24.05.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.08.2017.				

48	<b>Case No.:</b> 5/7/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00067/AM18/	RLA File :03/94/040/00159/AM18/	Lic.No/Date:0310813610 29.05.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.08.2017.				

49	<b>Case No.:</b> 1/7/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:9/84-ALC3/2017 03.08.2017	<b>Status</b>
	HQ File :01/84/050/00063/AM18/	RLA File :05/24/095/00019/AM18/	Lic.No/Date:0510403143 15.06.2017	<b>Withdrawn</b>
<b>Decision :</b> Committee considered the case as per agenda and noted that above case has been approved in Meeting No. 5/AM-18 dated 08.06.2017, hence decided to withdraw the case from agenda.				



50	Case No.:3/7/84-ALC3/2017	Party Name:APSARA SILKS	Meet No/Date:9/84-ALC3/2017 03.08.2017	Status: Deferred
	HQ File :01/84/050/00065/AM18/	RLA File :07/24/040/00092/AM18/	Lic.No/Date:0710111827 27.06.2017	Defer Date: 31.08.2017
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.08.2017				

51.

Case No.167	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No. 9/AM-18 Dated 03.08.2017	F. No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allow personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. NC decided to defer the case for re-listing on 31.08.2017.	

52.

Case No.168	M/s. About U Fashions Pvt. Ltd
NC Meeting No. 9/AM-18 Dated 03.08.2017	F.No. 01/84/050/00159/AM16/DES-V
RA F.No.03/94/040/00160/AM16	Adv. Authorisation No.0310796543 dated 10.06.2015
Modification of the norms for the Adv. Authorisation No.0310796543 dated 10.06.2015 - Request to reconsider the wastage allowed by NC 1% to actual wastage which is near about 30% decided in decided by NC in its meeting No. 19/84 dated 10.09.2015.	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allow personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. NC decided to defer the case for re-listing on 31.08.2017.	

53.

Case No. 169	M/s. JPM Exports Pvt. Ltd.
NC Meeting No.079/AM-18 Dated 03.08.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm inspite of reminder dated 25.07.2017. Accordingly, Committee decided to <b>reject</b> the case with direction to firm to pay customs duty & applicable interest for EODC. RA concern may take necessary action subject to compliance of other usual conditions	



54.

Case No.170	M/s. Matrix Clothing Pvt. Ltd.
NC Meeting No.09/AM-18 dated 03.08.2017	F.No. 01/84/050/00416/AM16/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated 15.01.2016
Fixation of adhoc norms for the Adv. Authorisation No. 0510397311 dated 15.01.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

55.

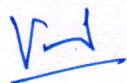
Case No.171	M/s. Loyal Textile Mills Pvt. Ltd.
NC Meeting No.09/AM-18 dated 03.08.2017	F.No. 01/84/050/022/AM12/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated 15.01.2016
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for allowing chemical as per Fabric-II instead of Fabric-I for above said Adv. Authorisation as per Technical Committee Report. The Committee decided to ask the firm to clarify how they decided that there product is not covered under Fabric-I though as per advance authorisation issued in this case export item is covered under Fabric-I. The case stands deferred for re-listing on 31.08.2017.	

56.

Case No. 139	M/s. Citizen Technical Textile Pvt. Ltd.
NC Meeting No.07/AM-18 Dated 06.07.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for re-open their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84 dated 21.04.2016. The firm has now submitted the details of export product production from 1.4.2016 to 30.11.2016 duly certified by Independent Chartered Engineer. NC decided to defer the case for re-listing on 31.08.2017.	

57.

Case No. 173	M/s. Radnik Exports
NC Meeting No.9/AM-18 Dated 03.08.2017	F. No.01/84/162/00304/AM-17/DES-V
RA. F.No. 05/27/039/021/AM14	Annual Advance Authorisation No.0510370188 dated 01.11.2013







Fixation of Adhoc Norms for the export product – Ladies Blouse with Tightening at Bottom (Style: PC Zingo Blouse) manufactured out of 91% Silk 9% Metalized Fibre Woven Fabric, Width 43" (Cuttable width 40"), GSM 31 +/- 10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

58.

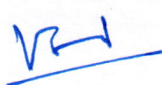
Case No.174	M/s. Radnik Exports New Delhi
NC Meeting No.9/AM-18 Dated 03.08.2017	F.No.01/84/162/00132/AM-18/DES-V
RA F.No.05/27/039/00005/AM-15	Annual Advance Authorisation No.0510390128 dated 05.08.2014
Fixation of Adhoc Norms against Annual Advance Authorisation No.0510390128 dt.05.08.2014 for export product – Ladies Jacket, manufactured out of 100% Polyester Woven dyed Fabric, Width 57", GSM 195+/- 10%, Style No.Apple.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510390128 dt.05.08.2014. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

59.

Case No.175	M/s.Radnik Exports New Delhi
NC Meeting No.9/AM-18 Dated 03.08.2017	F.No.01/84/162/00133/AM-18/DES-V
RA F. No. 05/27/039/00026/AM-14	Annual Advance Authorisation No.0510374417 dated 24.12.2013
Fixation of Adhoc Norms against Annual Advance Authorisation No.0510374417 dt.24.12.2013 for export product Ladies Blouse ( Style-P.C. Ciara Drama) Mfd out of 100% Silk Woven Dyes Fabric, Width 45".GSM 38+/-10%).	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374417 dt.24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

60.

Case No.176	M/s.Radnik Exports New Delhi
-------------	------------------------------









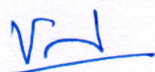
NC Meeting No.9/AM-18 dated 03.08.2017	F.No.01/84/162/00134/AM-18/DES-V
RA F.No. 05/27/039/00026/AM-14 /	Annual Advance Authorisation No.0510374417 dt.24.12.2013
Fixation of Adhoc Norms against Annual Advance Authorisation No.0510374417 dt.24.12.2013 for Export product Ladies Jumpsuits (Mfd out of 100% Polyester Velvet Dyed Fabric, Width 44", GSM 135+/- 10% for Style No. P.C. Clair Boilers).	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 23.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374417 dt.24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

61.

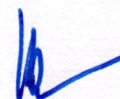
Case No.177	M/s.Radnik Exports New Delhi
NC Meeting No.9/AM-18 Dated 03.08.2017	F.No.01/84/162/00135/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14	Annual Advance Authorisation No.0510374402 dt.24.12.2013
Fixation of Adhoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product Other Outer Garment Ladies Top, Mfd out of 100% Polyester Printer Woven Fabric, Width 57", GSM 75+/-10% Style:Tina.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dt.24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

62.

Case No.178	M/s.Radnik Exports New Delhi
NC Meeting No.09/AM-18 Dated 03.08.2017	F.No.01/84/162/00136/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14	Annual Advance Authorisation No.0510374402 dated 24.12.2013
Fixation of Adhoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product Other Outer Garment Ladies Top, Mfd out of 100% Polyester Woven Dyed Fabric, width 57", GSM 90 +/-10% Style: Mabelle.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dt.24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	









63.

Case No.179	M/s.Radnik Exports New Delhi
NC Meeting No.09/AM-18 Dated 03.08.2017	F.No.01/84/162/00137/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14 dated 20.12.2013	Annual Advance Authorisation No.0510374402 dt.24.12.2013
Fixation of Adhoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product Other Outer Garment Ladies Top, Mfd out of 100% Polyester Knitted Fabric all over with Embroidered Width 60" (Cutttable width 50") GSM 134 +/-10%, Style: Franco.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dated 24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

64.

Case No.180	M/s.Radnik Exports New Delhi
NC Meeting No.09/AM-18 Dated 03.08.2017	F.No.01/84/162/00138/AM-18/DES-V
RA F.No. 05/27/039/00018/AM-13	Annual Advance Authorisation No.0510351464 dated 12.04.2013.
Fixation of Adhoc Norms against Annual Advance Authorisation No. 0510351464 dated 12.04.2013 for export product Ladies Blouse with Tightening at Bottom Mfd out of 70% Cotton 30% Silk Woven Fabric Width 138 cms, GSM 42+/-10%, Style:AT-001.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 07.02.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dt.24.12.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

65.

CASE NO.149	M/s.AKR Textile
NC Meeting No.07am-18 Dated 06.07.2017	F.No.01/84/50/00247/AM-17/DES-V
RA F.No. 32/24/040/00018/AM-17 dated	Advance Authorisation No.3210077981 dt.09.09.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation (Style No.15122580, 15124166 and 1512258) issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

66.

CASE NO.150	M/s.AKR Textile
Nc Meeting No.07AM-18 DATED 06.07.2017	F.No.01/84/50/00247/AM-17/DES-V
RA F.No. 32/24/040/00018/AM-17	Advance Authorisation No.3210077981







	dt.09.09.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation (Style No.15127320) issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

67.

Case No.183	M/s Radnik Exports, New Delhi
NC Meeting No.09AM-18 Dated 03.08.2017	F.No.01/84/171/00312/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No. 0510390128 dated 05.08.2014
Fixation of norms for the export product – Other Outer Garments Ladies Top (Mfd out of 100% Polyester woven fabric, width 56”, GSM 100+/- 10% (Style : Camelia) in respect of Annual Advance Authorization No. 0510390128 dt 05.08.2014.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0510390128 dated 05.08.2014 . Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD/CAM and other details provided by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

68.

Case No.184	M/s. Security Products Pvt.Ltd.
NC Meeting No.09AM-18 Dated 03.08.2017	F.No.01/84/50/00142/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No.0310805629 dt.21.06.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has informed that in two of the inputs, the quantity has been allowed much less than as applied i.e. 217.00kgs & 10.00Kgs instead of 567.30 kgs & 64.020 Kgs as applied for in the advance Authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 31.08.2017.	

69.

Case No.185	M/s. Security Products Pvt.Ltd.
NC Meeting No.09AM-18 Dated 03.08.2017	F.No.01/84/50/00327/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No.0310799931 dt.02.11.2015 .
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has requested that out of 6 inputs, in one of the inputs, the quantity has been allowed much less i.e. 100.652 kgs & 2.845 Kgs instead of 144.530 Kgs & 6.250 kgs as applied for in the advance authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 31.08.2017.	

Vra

15

15



70.

Case No.186	M/s. Security Products Pvt.Ltd.
NC Meeting No.09AM-18 Dated 03.08.2017	F.No.01/84/50/00363/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No. 0310806766 dated 01.08.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 287.56 kg instead of 392.950 kg as applied for in the advance Authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 31.08.2017.	

71.

Case No.187	M/s. Security Products Pvt.Ltd.
NC Meeting No.09AM-18 Dated 03.08.2017	F.No.01/84/50/409/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No. 031081024 dated 21.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 575.120 kg instead of 785.120kg as applied for in advance authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 31.08.2017.	

72.

Case No. 188	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.09AM-18 Dated 03.08.2017	F.NO.01/84/162/00167/AM-18/DES-V
Prior fixation of Norms for export product - Gents Pullover Made of 66% Polyester 31% Cotton 3% Elastane Knitted Fabric GSM-350 with 95% Cotton 5% Elastane Knitted Fabric GSM-430 (Tolerance + or - 10%) ( Style No.41G5662) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
<b>Decision :</b> M/s. Shahi Exports Pvt. Ltd. vide their application dated 18.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

73.

Case No. 189	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.09AM-18 Dated 03.08.2017	F.NO.01/84/162/00168/AM-18/DES-V
Prior fixation of Norms for export product- Gents Jacket with Hood Made of 41% Cotton 37% Polyester 22% Viscose Knitted Fabric GSM 265 (Tolerance + Or - 10%) (Style No.41G5518) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	

VW

S

M



**Decision:** M/s. Shahi Exports Pvt. Ltd. vide their application dated 18.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

74.

Case No. 190	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 09AM-18 Dated 03.08.2017	F.NO. 01/84/162/00169/AM-18/DES-V
Prior fixation of Norms for export of (1) Girls Dress (Style No. CX8 7176233) Made of 100% Cotton Woven Yarn Dyed Fabric GSM 136 and 0.62 Sqm Per Pc of 100% Cotton Knitted Fabric GSM 260 (Tolerance + Or - 10%) (2) Girls Dress (Style No. CT8 7176846) Made of 100% Cotton Woven Yarn Dyed Fabric GSM 136 and 0.62 Sqm Per Pc of 100% Cotton Knitted Fabric GSM 260 (Tolerance + Or - 10%) (3) Babies Garment (Dress) (Style No. CT8 7176846) Made of 100% Cotton Woven Yarn Dyed Fabric GSM 136 and 0.42 Sqm Per Pc of 100% Cotton Knitted Fabric GSM 260 (Tolerance + Or - 10%) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
<b>Decision :</b> M/s. Shahi Exports Pvt. Ltd. vide their application dated 19.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

75.

Case No. 191	M/s. CLASSIC BINDING INDUSTRIES
NC Meeting No. 09/AM-18 dated 03.08.2017	F.No. 01/84/050/00472/AM16/ DES-V
RA F.No. 03/94/040/00890/AM16/	
Modification of norms for the Adv. Authorisation No. 0310802103 dated 29.01.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that firm vide their representation dated 14.06.2017 has requested for enhancement in quantity of inputs for Sl. No. 1 & 4 which was decided by NC in its meeting No. 19/84 dated 22.12.2016 against the above against the Advance Authorisation. The case has been referred to DIPP for comments. NC decided to await their comments and deferred for re-listing on 31.08.2017.	

76.

Case No. 192	M/s. CLASSIC BINDING INDUSTRIES
NC Meeting No. 09/AM-18 dated 03.08.2017	F.No. 01/84/050/00139/AM17// DES-V
RA F.No. 03/94/040/00231/AM17/	Adv. Authorisation No. 0310805612 dated

19



	20.06.2016
Modification of the norms for the Adv. Authorisation No. 0310805612 dated 20.06.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee observed that firm vide their representation dated 14.06.2017 has requested for enhancement in quantity of inputs for Sl. No. 1 & 4 which was decided by NC in its meeting No.19/84 dated 22.12.2016 against the above against the Advance Authorisation. The case has been referred to DIPP for comments. NC decided to await their comments and deferred for re-listing on 31.08.2017.	

77.

Case No. 193	M/s.Richa Global Exports Pvt. Ltd.
NC Meeting No.09/AM-18 Dated 03.08.2017	F.NO.01/84/162/00178/AM-18/DES-V
Prior fixation of Norms for Export Product Ladies Dress of 70% Cotton 30% Silk Dyed Woven Fabric GSM 52 (+/-10%) along with Indian Lining, Style No.42919 2. Ladies Dress of 70% Cotton 30% Silk Printed Woven Fabric GSM 52 (+/-10%) alongwith Indian Lining, style No. 46791 3. Ladies Blouse of 70% Cotton 30% Silk Printed Woven Fabric GSM 52 (+/-10%) Style No. 46789 Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Richa Global Exports Pvt. Ltd. vide their letter dated 02.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. NC decided to examine the case and deferred for re-listing on 31.08.2017.	

78.

Case No. 194	M/s.Richa Global Exports Pvt. Ltd.
NC Meeting No.09/AM-18 Dated 03.08.2017	F.NO.01/84/162/00179/AM-18/DES-V
Prior fixation Of Norms For Export Product Ladies Top of 100% Polyester Velvet Burnout Lurex Dyed Woven Fabric GSM 120 (+/-10%) along with Indian Lining, Style No.132480270 Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Richa Global Exports Pvt. Ltd. vide their letter dated 02.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. NC decided to examine the case and deferred for re-listing on 31.08.2017.	

79.

Case No. 195	M/s. Shahi Exports Pvt.Ltd. Faridabad
NC Meeting No.09AM-18 Dated 3.08.2017	F.NO.01/84/162/00176/AM-18/DES-V
Prior Fixation of Norms for export of (1). Infants Shorts Made o 98% Cotton 2% Elastane Dyed Woven Fabric GSM-220 (Tolerance + or – 10%)(Style No.-XT00117) (2). Boys Shorts Made of 98% Cotton 2% Elastane Dyed Woven Fabric GSM-220 (Tolerance + or – 10%)(Style No-XB00174) (3). Girls Shorts Made of 98% Cotton 2% Elastane Dyed Woven Fabric GSM-220 (Tolerance + or – 10%)(Style No-XG00141) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
M/s Shahi Exports Pvt. Ltd. Faridabad vide their letter dated 02.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. NC decided to examine the case and deferred for re-listing on 31.08.2017.	





